

18.8.2015

CCP No.332/00043/2015 O.A.No. 387/2010

Hon'ble Sri Navneet Kumar, Member (J) Hon'ble Sri U.K. Bansal, Member (A)

App: Sri Satendra Nath Rai Res: Sri Rajendra Singh

Learned counsel for respondent submits that order passed by the Tribunal has been fully complied with vide their order dated 15.4.2014. It is also indicated by the learned counsel for respondents that the present contempt petition is filed by the applicant in the month of May, 2015 after a period of about one year from the date of the order dated 15.4.2014 by which the direction of the Tribunal has been complied with. Under such circumstances, respondents is permitted to bring on record the letter dated 15.4.2014 by means of filing the short affidavit. List this case on 24.8.2015.

Member (A)

Member (J)

HLS/-

No short affidavit
hus leen filed.

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20.8.15

CCP 332/00043/2015 In O.A. 387/2010

24.08.2015 ×

Hon'ble Mr. Navneet Kumar, Member (J), Hon'ble Mr. O.P.S. Malik, Member (A).

App: Sri S.N. Rai, learned counsel for the applicant.

Resp: Rajendra Singh.

Learned counsel for the applicant fairly submitted at Bar that he does not want to press the present contempt petition. Accordingly, contempt petition is dismissed. Notices issued to the respondents stands discharged.

Member (A)

Member (J)

JNS